

CC No. 249/2019 (Old CC No. 37/17)
RC No. 221 2015 E 0009
Branch: CBI/EO-III/NEW DELHI
CBI Vs. Suresh Kumar Sharma & Anr.
U/s 120-B r/w 420 IPC and substantive offence thereof.

19.09.2020.

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI alongwith IO Inspector S.C. Bhagwat.

Some more time has been sought by IO Inspector S.C. Bhagwat for submitting report of further investigation.

Heard. Allowed.

IO Inspector S.C. Bhagwat is directed to expedite the matter.

As prayed, matter be now put up on 09.11.2020 for filing report of further investigation.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

BHARAT
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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
NEW DELHI
19.09.2020.**

CC No. 09/2019 (CRC No. 01/16)
ECIR No. 02/ HZO/2013
ED Vs. Sri Y. Harish Chandra Prasad & Ors.
U/s. 190 of Cr.PC. 1973 8(5) and 45 and
u/s 3,4 of Prevention of Money Laundering Act (PMLA), 2002

19.09.2020.

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema along with Ld. Special P.P. Sh.

N.K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for CBI.

Ld. Counsels Sh. Yogesh Raavi and Ms. Maneka Khanna for A-1 Y. Harish Chandra Prasad, A-4 M/s Mahalaxmi Energy Ventures (India) Ltd and A-5 M/s Malaxmi Wind Power.

A-2 P. Trivikrama Prasad is present.

Ld. Counsels Sh. Siddharth Aggarwal, Sh. Arshdeep Singh, Sh. Faraz Maqbool, Sh. Akshat Gupta and Sh. Siddharth Satija for A-2 P. Trivikrama Prasad.

Ld. Counsels Sh. Mahfooz Nazki and Sh. Arpan Behl for A-3 Potluri Vara Prasad, A-7 M/s PVP Ventures Ltd, A-8 M/s PVP Energy Pvt Ltd and A-9 M/s Adobe Realtors Pvt Ltd.

Ld. Counsel Sh. Arjun Dewan for A-6 M/s Nava Bharat Projects Ltd.

Arguments on the point of charge have been heard as advanced by Ld. Counsel Sh. Siddharth Aggarwal on behalf of A-2 P. Trivikrama Prasad and A-3 Potluri Vara Prasad.

Ld. Special PP Sh. R.S. Cheema for ED seeks some time to address rebuttal arguments on the point of charge.

Accordingly, matter now put up on 07.11.2020 for arguments in rebuttal on behalf of prosecution.

Both prosecution and Ld. Counsels for the accused persons are requested to provide e-copy of additional written submissions on the said point

by the next date of hearing to the Reader of this Court on the official email of the court and also to exchange inter-se.

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(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
NEW DELHI

CRC No. 14/2019 (Old CRC No. 22/18)

ECIR/05/DLZO/2014

Directorate of Enforcement Vs.

M/s Pushp Steel and Mining Pvt Ltd & Ors

**U/s. Section 45 (1) of Prevention of Money Laundering Act (PMLA), 2002 for
offence u/s 3,4 of Prevention of Money Laundering Act, 2002**

19.09.2020.

Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

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The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special P.P. Sh. R.S. Cheema, Ld. Special PP Sh. N.K. Matta and Ld. Special P.P. Ms. Tarannum Cheema for ED along with IO AD Sunil Kumar Sinha.

Ld. Special PP Sh. N.K. Matta states that present matter may be adjourned for few days so that some senior officer may join the virtual proceedings and assist the Court on the queries raised by this Court.

Heard. Considered. Allowed.

As prayed, case is now adjourned to 22.09.2020 for consideration.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
19.09.2020.**